

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 55 of 2021**

**IN THE MATTER OF:**

**Greater Noida Industrial Development Authority**

**...Appellant.**

**Versus**

**Shri Pramod Agrawal & Anr.**

**...Respondents.**

**Present:**

**For Appellant: Mr. UN Singh, Advocate.**

**For Respondent: Mr. CS Arvinder Singh Kindra, R-2 for RP.**

**Mr. Anil Matta, Mr. CA Navneet Arora,**

**Mr. Abhinav Goyal, Mr. Tushar Bhardwaj,  
Advocates for R-2.**

**Mr. Mrinal Harshvardhan, Advocate for R-1.**

**ORDER**  
**(Virtual Mode)**

**25.03.2021** Learned Counsel for the Appellant says that he has filed Written-Submissions in Electronic Mode. He may file Hard-Copy of the same within a week.

Respondent No.1 has not filed Reply-Affidavit and Written-Submissions. If the Respondent No. 1 wants to file Reply-Affidavit and Written-Submissions, not more than three pages, the same may be filed within a week.

List the Appeal 'For Admission (After Notice)' Hearing on **27<sup>th</sup> April, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

Basant B./md.